

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
CAA-36/ND/2023

IN THE MATTER OF:

M/s. Devrity Trading Pvt. Ltd. and
M/s. Paritarth Traders Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

For the RD

For the OL

For the Income Tax Department

:Mr. Naresh Kumar, Advocate

:Adv. Niharika Tanwar

:Ms. Hemlata Rawat Counsel

:Sr. St. Counsel, Mr. Zoheb

Hossain, Jr. St. Counsel, Mr.

Sanjeev Menor, a/w Adv. Vivek

ORDER

Ld. Counsel on behalf of Petitioner is present. Proxy Counsel on behalf of the RD is present and submitted that they have already filed their report. Ld. Counsel for the Petitioner sought time to file response on the observations made by the RD. Ld. Counsel on behalf of the Income Tax Department and Ld. Counsel on behalf of OL present and sought time to file their report. 2 weeks time is given to the OL and Income Tax Department for filing their response and also to the Petitioner for filing their response on the observations of the RD. List on **20.10.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)